

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**  
**NEW DELHI**

**C. P. NO. 16/44/13**  
**CA.NO**

**PRESENT: SMT. INA MALHOTRA**  
**Hon'ble Member (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 02.02.2017**

**NAME OF THE COMPANY: M/s. Syniverse Technologies (India) Pvt. Ltd.**

**SECTION OF THE COMPANIES ACT: 621A**

<b><u>S.NO.</u></b>	<b><u>NAME</u></b>	<b><u>DESIGNATION</u></b>	<b><u>REPRESENTATION</u></b>	<b><u>SIGNATURE</u></b>
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**Present:** Mr. Rahul Dhupar, Practicing Company Secretary

**ORDER**

It is submitted by Practicing Company Secretary that the Office of the Regional Director has considered the matter and no offence was made out u/s 297 of the Companies Act, 1956. In view of the same, it is submitted that the present petition may be dismissed as withdrawn.

Dismissed as withdrawn.

5d1-

**(Ina Malhotra)**  
**Member Judicial**